Convergence of the Smart Cities Mission with other Central/State schemes is an integral part of the design of the Mission. Following an Area Based Development (ABD) approach, at the planning stage itself, cities have added convergence projects in the Smart City Proposal (SCP) with Schemes like Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Swachh Bharat Mission (SBM), Pradhan Mantri Awas Yojana- Urban (PMAY-U), National Solar Mission, Digital India etc. Around 21% of the estimated cost of Rs. 2,05,018 crores of 5,151 projects given by 100 cities in their SCPs has been proposed to be funded through convergence.

Felling of trees for constructing new housing projects

2602. SHRI SUSHIL KUMAR GUPTA: Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether it is a fact that a number of trees have been felled for constructing new housing projects in Delhi;
 - (b) if so, the details thereof; and

Written Answers to

(c) the number of trees cut during the last three years in Delhi for various Government projects?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) Department of Forests and Wildlife, Government of National Capital Territory of Delhi has informed that 12,849 trees have been cut during the last three years i.e. 2015-16, 2016-17 and 2017-18 in Delhi for various Government projects.

Waste in tier-I and II towns

2603. SHRI DEREK O'BRIEN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the average quantum of waste collected per day in the country;
- (b) whether this includes only urban cities and Tier-I and II towns and if so, the reasons why the wastes generated in rural areas is not included;
 - (c) if not the share of rural waste in the total waste collection;
 - (d) how the waste collected is being treated;
- (e) the details of quantum of waste processed and dumped openly during the last three years; and
- (f) whether the situation has improved after the Swachh Bharat Mission (Urban) initiative and if so, the details thereof?

Unstarred Questions

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) The average quantum of waste collected in statutory urban towns including cantonment boards in the country is about 1.45 lakh Tonne Per day and rural share is about 3 to 4 lakh Tonne Per Day of organic/recyclable solid waste.

- (d) and (e) Under Swachh Bharat Mission, the segregated wet waste is processed through composting, vermi-composting, anaerobic digestion or bio-methanisation. Similarly, from the segregated dry waste, valuables are recovered and recycled and the balance combustible portion is treated by using incineration, gasification, pyrolysis, pelletization and other thermal processes. Finally the inert remaining unutilized is dispatched to scientific landfill sites.
- (f) Yes Sir. At the onset of the mission (2014), the waste processing was only about 19% which has increased to 33.15% as on June 30, 2018.

Construction of flats in Noida

2604. SHRI BHUBANESWAR KALITA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether about 400 citizens had booked flats in the Group Housing Scheme in Sector - 86, Noida after obtaining necessary approval from the authorities;
- (b) whether construction of these flats was suddenly stopped in 2013 by Noida authority adversely affecting the dreams of home buyers, many of them linking senior citizens; and
- (c) if so, whether Government proposes to take up the matter with the State Government of Uttar Pradesh particularly in view of recent judgement of Supreme Court in such cases so that the home buyers do not feel duped/cheated?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) Ministry of Housing and Urban Affairs does not maintain information about the various housing projects of any State/ Union Territory. As per provisions of the Real Estate (Regulation and Development) Act, 2016 (RERA), the 'appropriate Government' i.e. States/Union Territories (UTs) is to establish the Real Estate Regulatory Authority to regulate and develop the real estate sector in the concerned States/UTs.

The Real Estate Regulatory Authority of the concerned State/UT is required to publish and maintain a website of records for public viewing of relevant details of all real estate projects for which registration has been given.